भारतीय प्रतिभूति ग्रौर विनिभय बोर्ड के पास सम्बित शिक्षायसें

4270 श्री विनोध शर्मा: क्या विस्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का ध्यान ४ जुन, 1992 के इंडियन एक्सप्रेस में ''इनवेस्टर कम्पलेंन्ट्स एलंड सेबी' ग्रीपैक से छपे समाचार की ग्रीर दिलाया गया है :
- (ख) थदि हां, तो इस वर्ष के जुहाई के इन्त तक भारतीय प्रतिभृति और विनिमय बोर्ड को कुल कितनी शिकायतें प्राप्त हुई ;
- (ग) क्या वोई ने इन शिशायतों को निपटान का कार्य झारम्भ कर दिया है ;
- (व) यदि हो, तो जुलाई, 1992 तक कुल कितनी शिकायती का निन्दान किया गया है ;
- (ङ) इन शिकायतों का शीघ निपटान सुनिध्चित करने के लिए सरकार ज्या कदम उठाने का विचार करती हैं?

वित्त मंद्रालय में राज्य मंत्री (श्री रामेश्वर ठाकुर) : (क) जी, हां।

- (ख) अगस्त, 1990 से जुलाई, 1992 के अन्त तक की अवधि में भारतीय अतिभूति तथा विनिध्य बोर्ड को निवेशकों से 2,51,088 शिकायतें प्राप्त हुई ।
- (ग) से (ङ) भारतीय प्रतिमृति तथा विनिस्य बोर्ड क्रिकाधतों पर संबंधित कंपितयों, मर्चेट, बैंकरों, निर्गमों के रिजस्ट्रारों तथा क्षेयर अन्तरण एजेंटों के साथ मिलकर अनुवर्ती कार्रवाई कर रहा है । गंभीर चूकों वाली क्षिकायतों को, जहां भी ब्राव्यक होता है, कानूनी कार्रवाई गुरू करने के लिए कंपनी कार्य विभाग और कंपनी विधि बोर्ड के पास भेजा जा रहा है। जुलाई, 1992 के अन्त तक भारतीय प्रतिभूति तथा विनिमय बोर्ड ने 2,40,000 क्षिकाबककर्ताओं को उत्तर भेज दिए हैं।

भारतीय प्रतिभृति तथा विनिमय बोर्ड अधिनियम के अन्तर्गत विचौलियों के संविधिक पंजीकरण से यह आक्षा की जाती है कि भारतीय प्रसिभृति तथा विनिमय बोर्ड शिकायतों का शीझ निपटान सुनिश्चित करने की बेहतर स्थिति में होगा ।

Value of currency notes printed

- 4271. DR. SHRIKANT RAMCHANDRA JICHKAR: Will the Minister of FINANCE be pleased to state:
- (a) the total value of the new currency notes printed in the year 1991-92; and
- (b) what is its percentage to the revised estimates or actual of deficit in the budget of 1991-92?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The total value of the new currency note printed in the year 1991-92 was Rs. 15546.8 crores.

- (b) There is no direct relationship between the printing of new currency notes and the level of budgetary deficit in any year. The revised estimate for budgetary deficit in 1991-92 is Rs. 7032 crores.
- 4272. [Transferred to the 20th Aug ust, 1992].

Flouting of S.E.B.I. guidelines

- 4273. SHRIMATI MAHESHWARI: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that S.E.B.I. guidelines are being flouted by many companies on various counts;
 - (b) if so, what are the details there of;
- (c) which are the companies found prima 'facie guilty of flouting the norms laid down, by S.E.B.I. while issuing shares to the public; and
- (d) what action S.E.B.I. propose to take against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (d) The Securities and Exchange Board of India (SEBI) has informed that they have detected one case where the promoters of the company, alongwith the Registrars, appear to have manipulated the allotment of shares. Accordingly SEBI has instructed the lead managers and the promoters of this company to again work out the basis of allotment. After registration of the Registrars to the Issue with SEBI under the provisions of the SEBI Act, 1992, they will be able to more effectively monitor the activities of the Registrars to the Issues.

Flouting of guidelines for promotions in Vijaya Bank

4274. SHRI JOHN F. FERNANDES: Will the Minister of FINANCE be pleased to state:

- (a) what are the guidelines for promotion to the grade of AGM and DGM in Vijaya
- (b) whether it is a fact that certain officers have been promoted to these grades recently, in gross violation of these guidelines; and
- (c) if so, the reasons thereof and what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): Vijaya Bank has reported the position as under:-

- (a) Its guidelines for prormotion to the grade of AGM and DGM in the bank are as per guidelines issued by the Govt, under Regulation 17 of the Officers' Service Regulation.
 - (b) No, Sir.
 - (c) Does not arise.

Mass transfer in Vijaya Bank

4275. SHRI JOHN F. FERNANDES: Will the Minister of FINANCE be pleased to state:

- (a) what are the details of the guidelines for posting and transfer in Vijaya Bank;
- (b) whether it is a fact that Mass transfers were ordered by the Management of the Vijaya Bank, recently, dislocating several hundred emplo. yees;
- (c) whether such transfers were in accordance with the guidelines for posting and transfers; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Vijaya Bank has reported that a majority of its officers belong to Karnataka State. The bank has a large network of branches/offices in North/North Ess-tern Regions. It has, therefore, been implementing the policy Of compulsory North/North Eastern Tenure since 1979.. This policy has been evolved by the bank in Consultation with its Officers' Association.

The salient features of the policy regarding transfer of officers inter-alia, are:-

- 1. No officer is retained in the same branch/office beyond 6 years and the same Centre beyond 10 years;
- 2. Branch Managers are not allowed to continue for more than 5 years in a branch. Normally Branch Managers are not transferred before the completion of a tenure of 3 years.
- 3. An Officer has to serve compulsorily one tenure of not less than 3 years in North or 2 years in North Eastern Region and 4 years, State. Officers who have served disturbed areas/hardship vears in branches are eligible for a transfer from the place.
- 4. Compulsory rural/semi-urban branch posting Government as per guidelines.
 - (b) No, Sir.